

Pages 87 to 100 missing

REGISTERED No. P-290.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 14. CUTTACK, FRIDAY APRIL 2, 1937.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 31st March 1937.

No. 807-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,
A. F. W. DIXON,
Add. Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 16th March 1937.

No. 586/VIII—1042.—In exercise of the power conferred by section 19 of the Indian

Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a leaflet in Hindi headed "Chandra Shekhar Azad Diwas—Mirzapur zila communist party ki appeal" purporting to have been issued by the Mirzapur Communist Party, inasmuch as it contains matter of the nature described in sub-section (1)(a) and (b) of section 4 of the aforesaid Act.

By order of the Governor in Council,

C. W. GWYNNE,
*Chief Secretary to Government
United Provinces.*

The 31st March 1937.

No. 809-C.—The following notifications by the Chief Commissioner, Delhi, are republished for general information.

By order of the Governor,

A. F. W. DIXON,

Addl. Secretary to Government.

Delhi, the 26th January 1937.

No. 43(a)/C.-Home.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Chief Commissioner of Delhi hereby declares to be forfeited to His Majesty all copies, wherever found, of the printed pamphlet in English entitled "To All Anti-Imperialist Fighters—Gathering Storm" (beginning with the words "The world is on the eve of mighty clashes"), purporting to have been issued by the Central Committee, Communist Party of India (Section of Comintern), December 1936, and all other documents containing copies or translations of or extracts from the said pamphlet, inasmuch as it contains matter of the nature described in sub-section (1) of section 4 of the aforesaid Act, read with section 16 (d) of the Criminal Law Amendment Act, XXIII of 1932.

J. N. G. JOHNSON,

Chief Commissioner, Delhi.

Delhi, the 29th January 1937.

No. 48/C.-Home.—Whereas it appears to the Local Government that the book in Urdu entitled "Wajh-i-Zahur-i-Quran-i-Majid" (the object of the revelation of the holy Quran), written and compiled by Hari Singh Khalifa of Delhi (publisher's name not given) and with only the title-page printed at the Asmi Barqi Press, Delhi (print line of the text not given), contains matter the publication of which is punishable under section 153-A of the Indian Penal Code.

Now, therefore, the Chief Commissioner of Delhi in exercise of the powers conferred on him by section 99-A of the Criminal Procedure Code, 1898 (Act V of 1898), as amended by the Press Law Repeal and Amendment Act, XIV of 1922, the Code of Criminal Procedure (Third Amendment) Act, XXXVI of 1926, and the Criminal Law Amendment Act, XXV of 1927, is pleased hereby to declare every copy of the said book to be forfeited to His Majesty.

J. N. G. JOHNSON,

Chief Commissioner, Delhi.